

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:823  
ANSWERED ON:27.11.2014  
LEAKAGES UNDER MGNREGS  
Joshi Shri Pralhad Venkatesh

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether despite crediting the amount of wages of workers directly to their bank/post office accounts under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) there have been instances of leakages/corruption;
- (b) if so, the details thereof, State/UT wise; and
- (c) the measures being taken/proposed to be taken by the Government to prevent such leakages/corruption and to ensure straight and full transfer of wages to the intended beneficiaries?

**Answer**

MINISTER OF RURAL DEVELOPMENT (SHRI BIRENDER SINGH)

(a) & (b) As per para 30, Schedule II of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005, the payment of wages, shall, unless so exempted by the Central Government, be made through the savings accounts of the workers in the relevant Banks or Post Offices. However, the Ministry receives a number of complaints about leakages and corruptions implementation of MGNREGA in the country. The State and UT-wise details of complaints is at Annexure-I.

(c) Since the responsibility of implementation of (MGNREGA) is vested with the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act, all complaints received in the Ministry are forwarded to the concerned state Governments for taking appropriate action including investigation, as per law. Detailed instructions by way of Standard Operating Procedure (SOP) for dealing with complaints have also been issued to all States/UTs. Apart from this, for ensuring transparency and accountability at all levels of implementation of MGNREGA, the following steps have been taken:

(i) Necessary provisions has been made under para 8.1 of the operation Guidelines stipulates that for ensuring fairness and transparency in wage payments, wage disbursement agency should be different from the implementing agency. Further, para 30 of the revised Schedule II stipulates that the payment of wages shall, unless so exempted by the Central Government, be made through the individual savings accounts of the workers in the relevant Banks or Post Offices.

(ii) States/UTs have been advised that accounts of NREGA wage earners may be opened in post Office/Bank as per the convenience of workers.

(iii) Introduction of the Business correspondence model for speedy disbursal of payments to workers under MGNREGA.

(iv) ICT based MIS has been made operational to make data available to public scrutiny including employment demanded, number of days worked, payment made, mode of payment, social audit findings registering, grievances etc.

(v) Instructions have been issued directing all States to appoint Ombudsman at district level for grievance redressal.

(vi) Proactive disclosure of basic information to all common people and stakeholders using a 'Janata Information System' consisting of display at each worksite the "Janata" Estimate of the work, display on prominent walls or public boards in the village; display through boards at the Gram Panchayat Office; and display on the website.